



Dated: 12.02.20128 (Monday)

## Customs shall not clear article of food without valid shelf life: FSSAI



**New Delhi, Feb 12 (KNN)** The food watchdog, FSSAI, today said that the customs authorities will not clear any article of food unless it has a valid shelf life.

Food Safety and Standards (Import) First Amendment Regulations, 2018 FSSAI has notified regulations on Food Safety and Standards (Import) First Amendment Regulations, 2018.

The notification amends the requirement relating to shelf life of imported product at the time of port clearance.

As per this notification, Custom Authorities shall not clear any article of food unless it has a valid shelf life of not less than sixty per cent, or three months before expiry, whichever is less, at the time of import, said Food Safety and Standards Authority of India (FSSAI).

## FSSAI IN NEWS

---

Further, one more provision stating “the importer shall submit certificate of sanitary export from authorized agencies in exporting countries for the categories of food as may be specified by the Food Authority from time to time” has also been inserted.

This will help in the risk prioritization and in effectively dealing with high risk products intended for import. The said regulation will come into force on the date of their finalization, FSSAI said. **(KNN Bureau)**

---